

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2117
ANSWERED ON TUESDAY THE 22ND MARCH, 2022**

MONOPOLIES AND ANTITRUST PRACTICES BY CORPORATES

QUESTION

2117. SHRI BINOY VISWAM:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the total number of cases filed, pending and decided by the Competition Commission of India (CCI) since 2018;
- (b) the total amount of compensation ordered by CCI against corporates in the last three years, the details thereof, sector-wise;
- (c) the ten largest compensation orders passed by CCI against corporates since 2019;
- (d) whether Government has taken note of antitrust and monopolising practices amongst major corporates in various sectors including e-commerce, telecom, tyres, mining, etc.; and
- (e) if so, the steps being taken to ensure that such practices do not take place?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS.

(RAO INDERJIT SINGH)

(a): The status of cases received under Sections 3&4 (anti-competitive practices and abuse of dominant position) of the Competition Act, 2002 ('Act') since 2018 are given below:

Particulars	FY 2018-19	FY 2019-20	FY 2020-21	FY 2021-22*
Cases pending at beginning of year	210	188	155	140
Cases received during year	68	60	55	57
Total	278	248	210	197
Cases decided during the year	90	93	70	67
Cases pending at end of the year	188	155	140	130

[*Data upto 28.02.2022]

(b)&(c): As per provisions of the Act, the Competition Commission of India ('Commission') is not empowered to award compensation for violation of the Act. As per Section 53N of the Act, compensation if any, may be awarded by the Appellate Tribunal after inquiring into the application made to them in this behalf.

(d)&(e): Sections 3 & 4 of the Act prohibit anti-competitive practices including anti-trust and monopolising practices by enterprises or their groups. The companies operating in the e-commerce, telecom, tyres and mining sectors are also covered within the ambit of these provisions of the Act. The Commission has received information alleging anti-competitive practices by certain companies operating in the e-commerce, telecom, tyres and mining sectors. In some of these cases, the Commission has found prima facie contraventions of the Act and accordingly passed orders directing investigations by the Director General in the matter. In some other cases, the Commission has passed orders imposing penalties, cease and desist orders on the contravening companies as per the provisions of the Act.

Further, the Commission has been undertaking various initiatives from time to time to ensure effective competition and fair play in the market. These, inter-alia, include conducting market studies on relevant sectors, advocacy outreach initiatives, conducting roadshows on competition laws & practices, upgradation of IT infrastructure and increased use of technology in functioning, opening of regional offices etc. to foster a culture of competition compliance and self-regulations amongst the market participants.
